

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.246/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2020**

Name of the Company: Ambrish Shah Sole Proprietor of ALS
South West Steel
V/s
Superdrawn Wire Industries Pvt. Ltd.

Section : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(Through Video Conferencing)

Mr. Rohan Luvkumar, Learned Lawyer, appeared on behalf of the Petitioner.

Notice is duly served upon the respondent and service is complete. None present for the Respondent.

Learned lawyer for the petitioner submitted that the matter may be fixed for final hearing.

The Petitioner is directed to inform the next date of hearing to the Respondent along with copy of this order.


In the event of non-appearance, from the side of respondent, an appropriate order shall be passed in absence of the respondent.

List the matter on 07.09.2020

Later-on:

Ms. Kyati Punjabi, Advocate, appeared on behalf of M/s. A.R. Gupta and Associates, Advocate, for the respondent, requesting time to file reply.

The prayer is allowed.



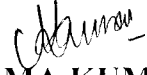


Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

Date as above.



CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)



MANORAMA KUMARI
MEMBER (JUDICIAL)

Dated this the 3rd day of August, 2020